

FORM 'E'

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 160 / RTI  
Dated 2<sup>nd</sup> August, 2017

From **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court**

To **Smt. Antariksh Aggarwal,  
R/o- B-2/2352, Vasant Kunj,  
New Delhi, Pin-110070**

Ref: Forwarding letters No. 15011/96/2016-Jus (AU) dtd 05.07.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Madam,

With reference to your RTI applications, received in this office on 17.07.2017 (Regd. ID No.129/17 & 130/17) vide forwarding letters under reference, information is provided herein below:

**Reply to query No. 1 & 2:**

Name of the Bench	Pendency at the beginning of the month(01.05.2017)	Institution during the month	Disposal during the month	Pendency at the end of the month (31.05.2017)
Principal Seat	322	18	06	334
Kohima Bench	00	00	00	00
Aizawl Bench	00	00	00	00
Itanagar Bench	00	00	00	00
TOTAL	322	18	06	334

**IN THE SUB-ORDINATE COURTS UNDER THE GAUHATI HIGH COURT**

Name of the State	Pendency at the beginning of the month(01.05.2017)	Institution during the month	Disposal during the month	Pendency at the end of the month (31.05.2017)
Assam	10957	2167	1890	11234
NAGALAND	13	00	06	07
MIZORAM	04	03	06	01
ARUNACHAL PRADESH	20	04	02	22
TOTAL	10994	2174	1904	11264

Yours faithfully,  
2.8.17

**Registrar (Judl) & PIO  
Gauhati High Court Guwahati**

2/8/17

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -3/2017/ 164 / RTI  
Dated 7<sup>th</sup> August, 2017

**From: Smt.A. Ajitsaria  
Registrar (Judl) & PIO  
Gauhati High Court**

**To: Sri Wasiqur Rahman Hazarika,  
Jengonikotia, Taxi Ali,  
PO & Dist-Sivasagar,  
Pin-785640**

Ref: i) Your RTI application dated 22.07.2017  
ii) Your RTI application dated 20.7.2017 forwarded by the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India vide letter No. 15011/96/2016-Jus(AU) dtd 22.07.17

Sir,

With reference to your RTI applications received in this office on 29.07.2017 (Regd. ID No. 149/17) and 28.7.2017(Regd. ID No.150/17), contents of both being the same, the information is furnished here in below:

Reply to your query:

You have been already informed in connection with your earlier application dated 19.6.2017 (Regd. ID No. 117/17 dated 29.6.2017) replied vide Memo No. HCXXXV-3/2017/122/RTI dated 29.6.2017 that 'reasons' do not come within the purview of RTI Act, 2005.

Further interpretation of laws too does not fall within the purview of RTI Act, 2005.

Yours faithfully,

*Handwritten signature* 7.8.17

**Registrar (Judl) & PIO  
Gauhati High Court, Guwahati**

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV-1/2017/ 165 / RTI  
Dated 7<sup>th</sup> August, 2017

**From: Smt. A. Ajitsaria  
Registrar (Judl) & PIO  
Gauhati High Court**

**To: Sri Biswajit Debnath,  
R/o-IIT Guwahati Campus,  
A & B Type residence,  
Guwahati-29**

Ref: RTI application dated 15.07.2017 (Regd. ID No. 125/17 dated 17.07.2017).

Sir,

Information with reference to your RTI application is provided herein below:


Reply to query No. 1 & 2: Legal opinion does not fall within the purview of RTI Act, 2005

Nevertheless, please note that the procedure-

a) For filing of pleadings/evidence in pending litigation is governed by the relevant provisions of Code of Civil Procedure, Criminal Procedure Act, both available in the public domain [www.supremecourtindia.nic.in/judges-library](http://www.supremecourtindia.nic.in/judges-library)

b) Rules regarding certified copies is available in 'Gauhati High Court Rule Part IV CHAPTER XIII'. Gauhati High Court Rules is available at [www.ghconline.gov.in](http://www.ghconline.gov.in)

Yours faithfully,

 5.8.17  
**Registrar (Judl) & PIO**  
**Gauhati High Court, Guwahati**

FORM 'E'

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 166 / RTI  
Dated 8<sup>th</sup> August, 2017

From **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court**

To **Shri Rajan Yadav,  
Shamshar Nagar,  
Derghiya Kunraghatm  
Gorakhpur,U.P.  
Pin-273008**

Ref: Forwarding letter No. 15011/96/2016-Jus (AU) -277 dtd 11.07.17  
of the Section Officer & CAPIO, Ministry of Law & Justice  
(Department of Justice), Government of India.

Sir,

With reference to your RTI application, received in this office on  
21.07.2017 (Regd. ID No. 133/17) vide forwarding letter under reference,  
information pertaining to query no. 1 in respect of Hon'ble Gauhati High Court  
is provided herein below:

**Reply to query No. 1:** Total vacancy in the direct recruitment  
posts of Grade-II, Grade-III and Grade-IV category as on date is 76

As per the Gauhati High Court Services (ACC) Rules 1976, the  
vacancy in various category are as follows:

Category→ POSTS	OBC	SC	ST(P)	ST(H)
Grade-II	1 (vacancy occurred in the year 2015)	1 (vacancy occurred in the year 2015)	2 (vacancies occurred in the year 2015)	3 (vacancies occurred in the year 2015)
Grade-III	2 (vacancies occurred each in the year 2015 and 2016 respectively)	2 (vacancies occurred in the year 2015)	4 (3 nos. of vacancies occurred in the year 2015 ; 1 vacancy occurred in the year 2017	6 (3 nos. of vacancies occurred in the year 2015; 2 nos. of vacancies occurred in the year 2016 ; 1 vacancy occurred in the year 2017)
Grade-IV	0	0	1 (vacancy occurred in the year 2017)	2 (vacancies occurred in the year 2017)

Yours faithfully,

8.8.17

**Registrar(Judl)&PIO  
Gauhati High Court, Guwahati**

8/8/17

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By Post

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV-1/2017/ 169 / RTI  
Dated 27<sup>th</sup> August, 2017

From **Smt. A. Ajitsaria  
Registrar (Judl) & PIO  
Gauhati High Court**

To **Sri V S Praveen Kumar,  
Pavithram, Choottayie,  
PO-Kilimanoor, Pin-695601,  
Dist-Thiruvananthapuram,  
State-Kerala**

Ref: RTI application dated 03.08.2017 (Regd. ID No. 160/17 dated 14.08.2017).

Sir,

Information with reference to your RTI application is provided herein below:

Reply to query No. 1: Please note that carrying out research for the applicant does not come within the purview of RTI Act, 2005.

Nevertheless, Copy of one Judgment dated 28-03-2007 passed in Case No. FAO 4(SH) of 2004 reported in 2007(3) GLT 165 is enclosed herewith, in case the same serves your purpose.

Reply to query No.2: Rules regarding cost of certified copies of Judgment/order is available in Gauhati High Court Rules and the same is available in the website [www.ghconline.gov.in](http://www.ghconline.gov.in).

Be it noted that the Judgment under reference is of erstwhile the Shillong Bench of Gauhati High Court, situated at Shillong, Meghalaya (now Meghalaya High Court) and records of the said case is not available in the Principal Seat, Gauhati High Court at Guwahati.

Yours faithfully,

17.8.17

**Registrar (Judl) & PIO  
Gauhati High Court, Guwahati**

Ashana  
17/8/17

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**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 171 / RTI  
Dated 17<sup>th</sup> August, 2017

From **Smt. A. Ajitsaria  
Registrar (Judl.)& PIO  
Gauhati High Court**

To **Shri Raghavendrahari,  
C/o Infosys,  
Electronic City Phase-I,  
Bengaluru, Karnataka-560100**

Ref: Forwarding letters No. 15011/96/2016-Jus(AU) dtd21.07.17of the Section officer & CAPIO, Ministry of Law& Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI application, received in this office on 01.08.2017 (Regd. ID No.151/17) vide forwarding letter under reference, information is providedherein below:

**Reply to query No. 1:Pendency of Civil Cases in the Gauhati High Court & in the sub-ordinate courts:**

Pendency of Civil Cases in the Principal Seat & in the Benches					Pendency of Civil Cases in the sub-ordinate courts of different States under the Gauhati High Court				
Principal Seat	Kohima Bench	Aizawl Bench	Itanagar Bench	TOTAL	Assam	NAGALAND	MIZORAM	ARUNACHAL PRADESH	TOTAL
21895	318	330	1094	23637	10957	13	04	20	10994

**Reply to queries Nos. 2 :** Information is not available.

**Reply to queries Nos. 3,4, 6 :** Provisions of Code of Civil Procedure and Assam Civil Rule and Orders are followed while conducting civil cases; both, are available in Public domain [www.supremecourt.gov.in](http://www.supremecourt.gov.in) and [www.ghconline.gov.in](http://www.ghconline.gov.in)

**Reply to queries Nos. 5, 7:** Information sought for do not come within the purview of RTI Act,2005

**Reply to queries Nos.8:** At present there are no separate fast track Courts for disposal of Civil cases.

Yours faithfully,

*AA* 17.8.17

**Registrar (Judl.)&PIO  
Gauhati High Court, Guwahati**

*Rshana*  
17/8/17

By...

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV-1/2017/173 / RTI  
Dated <sup>21<sup>st</sup></sup> August, 2017

From: **Smt. A. Ajitsaria  
Registrar (Judl) & PIO  
Gauhati High Court**

To: **Sri Bidhan Chandra Kar,  
Rabindranath Bidyabhawan High School,  
Vill-Katanigaon,  
PO-Thelamara,  
Dist- Sonitpur,  
Assam, Pin-784149**

Ref: RTI application dated 05.08.2017 (Regd. ID No. 161/17 dated 14.08.2017).

Sir,

Information with reference to your RTI application is provided herein below:

(a) Information with regard to the Writ Appeals and Review Petitions filed in Gauhati High Court is available at [www.ghconline.gov.in](http://www.ghconline.gov.in) by typing 'WA' or 'Review.Pet.' and entering the date from which day till the cut off date for which data is required (example: 31-05-2016 to 31-07-2017) in the link Case status/search by Case details.

(b) Status of WP(C) 5185/2014 is available in the case status link at [www.ghconline.gov.in](http://www.ghconline.gov.in)

Yours faithfully,

*st* 21.8.17

**Registrar (Judl) & PIO  
Gauhati High Court, Guwahati**

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV-1/2017/ 174 / RTI  
Dated 21<sup>st</sup> August, 2017

From: **Smt. A. Ajitsaria  
Registrar (Judl) & PIO  
Gauhati High Court**

To: **Shri Amit,  
H.No.126, opp.Vijaya bank,  
Rajgarh Road, Guwahati.  
PIN-781007.**

Ref: RTI application dated 17.08.2017 (Regd. ID No. 163/17 dated 18.08.2017).

Sir,

Information with reference to your RTI application is provided herein below:

Information with regard to number of PILs filed in the Gauhati High Court in the year 2016 and till 31-08-2017 is available at [www.ghconline.gov.in](http://www.ghconline.gov.in) by typing 'PIL' and Registration date, respectively, in the link Case status/search by Case details.

Yours faithfully,

*AA* 21.8.17

**Registrar (Judl) & PIO  
Gauhati High Court, Guwahati**



**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 186 / RTI  
Dated 29<sup>th</sup> August, 2017

From: **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court**

To: **Shri Advocate AnkitTyagi,  
Flat No. 469, Tower 16,  
River Heights Rajnagar Extension,  
Ghaziabad, Uttarpradesh, Pin-201017**

Ref: Forwarding letters No. 15011/96/2016-Jus(AU) dtd27.07.17of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI application, received on 04.08.2017 (Regd. ID No.154/17) vide forwarding letter under reference, information is provided herein below:

**Reply to query No. 1: Part: A: Pendency of Cases relating to Crimes against Women u/sec 376 IPC in the Gauhati High Court:**

Name of the Bench	Pendency as on 30.06.2017
Principal Seat	229
Kohima Bench	02
Aizawl Bench	09
Itanagar Bench	00
<b>TOTAL</b>	<b>240</b>

**Pendency of Cases relating to Crimes against Women u/sec 376 IPC in the sub-ordinate courts under the Gauhati High Court :**

Name of the State	Pendency as on 30.06.2017
Assam	23941
NAGALAND	38
MIZORAM	82
ARUNACHAL PRADESH	543
<b>TOTAL</b>	<b>24604</b>

**Reply to query No. 2:** Separate information is not available.

Yours faithfully,

*AA* 29-8-17

**Registrar (Judl) & PIO  
Gauhati High Court, Guwahati**

**FORM 'E'**

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 189 / RTIDated 31<sup>st</sup> August, 2017

From: **Smt. A. Ajitsaria**  
**Registrar (Judl.) & PIO**  
**Gauhati High Court**

To: ✓ **Shri Wasique Rahman Hazarika,**  
**Jengonikotia, Taxi Ali,**  
**PO & Dist-Sivasagar,**  
**Pin-785640.**

Ref: Forwarding letter No. JDJ.11016/38/2017-ESTT-JUDI-Judicial/3 dtd 18.08.17 of the SPIO-cum-Joint LR & Joint Secretary to the Govt. of Assam, Judicial Department.

Sir,

With reference to your RTI application, received on 25.08.2017 (Regd. ID No.170/17) vide forwarding letter under reference, the information si furnished herein below:

Reply to your query:

Please note that earlier too the same information was sought for by you, details of your earlier letter and reply given is enumerated hereinbelow:

SL. No.	Date of Application	Date of furnishing information
1.	Application dated 22.7.2017(ID No.149/17, dated 28.7.2017)	Memo No. HCXXXV-3/2017/164/RTI dated 7.8.2017 (copy enclosed)
2.	Application dated 20.7.2017 forwarded by the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India vide letter No. 15011/96/2016-Jus (AU) dtd 22.07.17 (ID No.150/17 dated 29.7.2017)	

The present application being a replica of the one already replied, hence no fresh reply is called for.

Yours faithfully,

31.8.17

**Registrar (Judl) & PIO**  
**Gauhati High Court, Guwahati**

Memo No. HC. XXXV - 1/2016/ \_\_\_\_\_ /RTI Dated August, 2017

Copy for information to:

1. SPIO-cum-Joint LR & Joint Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati-6. IPO (in original) bearing No. 21F 363639 is returned herewith for doing the needful at your end.

**Registrar (Judl) & PIO**  
**Gauhati High Court, Guwahati**

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 187 / RTI

Dated 31<sup>st</sup> August, 2017

From **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court**

To **Ms. Vidusi Nishank,  
13, Teen Murti Lane,  
Teen Murti Marg,  
Chanakyapuri, Delhi-011**

Ref: Forwarding letters No. 15011/96/2016-Jus (AU) dtd 08.08.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI application, received on 18.08.2017 (Regd. ID No.164/17) vide forwarding letter under reference, information is provided herein below:

**Reply to query No. 1: Total No. of Courts in the State of Assam:**

Sl. No.	Name of the Courts	No. of Courts
1.	District & Sessions Judge Court	27
2.	Additional District & Sessions Judge Court	44
3	Civil Judge & Asstt. Sessions Judge Court	29
4	Chief Judicial Magistrate Court	27
5	Additional Chief Judicial Magistrate Court	27
6	SDJM(M) Court	23
7	SDJM(S) Court	25
8	JMFC Court	65
9	Munsiff Court	81
10	Family Court	7
11	MACT	11
12	CBI Court	4
13	Labour Court	2
14	Industrial Tribunal	3
15	Special Judge, Assam	1
16	Designated Court	1
17	NDPS Court	1
TOTAL		378

**Reply to query No.2: Total no. of Judges in the above-mentioned Courts :**

<b>Grade-I</b>	82
<b>Grade-II</b>	107
<b>Grade-III</b>	115
<b>Total</b>	304

**Reply to query No. 3: Total number of under trial prisoners, state wise:**

<b>Sl. No</b>	<b>States</b>	<b>Number of Under Trial Prisoner As on 30/06/2017</b>
1	Assam	4478
2	Nagaland	299
3	Mizoram	699
4	Arunachal Pradesh	110

**Reply to query No. 4:** Data is not available

**Reply to query No. 5:** NIL.

**Reply to query No. 6:** District wise total number of Pending cases

<b>State</b>	<b>District</b>	<b>Number of pending cases As on 31/07/2017</b>
<b>Assam</b>	Barpeta	14048
	Bongaigaon	5261
	Cachar	17107
	Chirang	2743
	Darrang	7885
	Dhemaji	3339
	Dhubri	17835
	Dibrugarh	12603
	Goalpara	8869
	Golaghat	6569
	Hailakandi	7280
	Jorhat	11738
	Kamrup (M)	33858
	Kamrup (R)	9856
	Karimganj	9599
	Kokrajhar	3158
	Lakhimpur	6655
Morigaon	7647	
Nagaon	27422	

	Morigaon	7647
	Nagaon	27422
	Nalbari	5901
	Sivasagar	7376
	Sonitpur	14471
	Tinsukia	9174
	Udalguri	1271
<b>Nagaland</b>		4847
<b>Mizoram</b>		5127
<b>Arunachal Pradesh</b>		11151

Yours faithfully,  
31.8.17  
**Registrar (Judl) & PIO**  
**Gauhati High Court, Guwahati**